

IN THE NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

CP No. 204(ND)/2017

SECTION: UNDER SECTION 241(1) OF THE COMPANIES ACT, 2013

IN THE MATTER OF:

Mr.Brij Bhushan

..... ..Petitioner

V/s

M/s Ashoka Pulp & Paper Pvt. Ltd.

.....Respondent

Order delivered on 23.08.2017

Coram:


R.VARADHARAJAN
Hon'ble Member (Judicial)

For the Petitioner : -

For the Respondent : -

ORDER

Ld. Counsel for Petitioner is present. Advocate who has put in his appearance for the Company and other respondents seek time for filing reply. Four weeks time is granted to file reply. An advance copy of the reply be served on the Ld. Authorized representative for the Petitioner. Petitioner will file rejoinder, if any, within a period of 3 weeks thereafter. Post the matter on 25.10.2017.


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
23.8.2017